

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

MA 258 of 1997. (UNLISTED)  
(OA 15 of 1997.)

Date of Order: 23.6.97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.  
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

NAQENDRA NATH SHARMA

-VS-

UNION OF INDIA & ORS.

For the petitioner : Mr. S.K. Dutta, counsel.

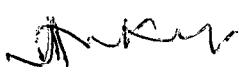
For the respondents: Mrs. U. Sanyal, counsel.

O R D E R

This MA is filed as an unlisted motion to-day.

Petitioner had filed OA.15 of 1997 raising some disputes about the date of birth. According to the date as recorded at present in the Service Book of the petitioner, he is due to retire on attaining the age of superannuation on 31st December, 1997 ~~in the instant application filed this day which may be registered as an MA.~~ In the instant application, he has prayed for a direction upon the respondents so that his pension papers may be processed to enable him to draw pension on his retirement according to the office record without prejudice to the rights and conditions made in the O.A.

Hearing the 1d. counsel for both the parties, we dispose of this MA with a direction upon the respondents that the pension papers of the petitioner be processed and pension be released on ~~his~~ <sup>as per Service Book</sup> ~~the date of~~ <sup>his</sup> retirement, without prejudice to ~~the~~ <sup>his</sup> rights and conditions ~~in~~ of the O.A.

  
(M.S. Mukherjee)  
Member(A)

  
(A.K. Chatterjee)  
Vice-Chairman.